

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Dated: 19.04.1994

Original Application No: 1459 of 1994

1. Mohd. Siddique

2. Mohd. Sayeed

Sons of Shri Shabir Ali
R/O Baswari, P.O.Kada Via
rouni, Distt. Allahabad.

..... Applicants.

By Advocate Km. T.N.S.Menon.

Versus

The Union of India & Ors.

..... Respondents.

By Advocate Shri ----

* * * *

C O R A M

Hon'ble Mr. S.Das Gupta, Member-A
Hon'ble Mr. T.L.Verma, Member-J

O R D E R

By Hon'ble Mr. S.Das Gupta, Member-A

Heard Km. T.N.S.Menon for the applicant, on
admission.

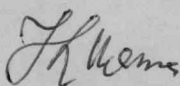
2. The case of the applicants is that they
had worked in the office of the respondents No.
2 in various spells in 1983, 1986 and 1987. The

W.P.

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number of working days put in by the applicants have been indicated in an Annexure to the Supplementary Affidavit. It appears therefrom that both the applicants were dis-engaged in the year, 1987. It also appears that in none of the years they have completed 240 days or 206 days work.

3. The case is barred by limitation. However, we find that the applicants have submitted representations dated 22.8.94 addressed to the respondent No. 2 which are stated to be pending disposal. Although the case is time-barred and we are not entering into the merits of the case, we consider it just and proper that the representations of the applicants are disposed of by the respondents. We, accordingly, direct the respondent No. 2 to consider the representations of the applicants and dispose of the same by speaking order within 3 months from the date of communication of this order. The application is disposed of at the admission stage itself.


Member-J


Member-A

/jw/